

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.2
CP(IB)/27(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

YES Bank Limited

.....Applicant

V/s

Rajratan Babulal Agarwal
(Personal Guarantor)

.....Respondent

Order delivered on ..15/02/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

This application is filed under Section 95 of the Code seeking initiation of CIRP against the personal guarantor of the Corporate Debtor, namely, Honest Derivatives Private Limited. Issue notice.

Learned Counsel for the Applicant states that present application is filed through Resolution Professional Ms. Prajakta Avil Menezes, Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016 and a declaration with respect to no disciplinary proceedings being pending against the RP is also obtained. In view thereof, Ms. Prajakta Avil Menezes is appointed as RP in accordance with the provisions of Section 97 of the Code.

Interim Moratorium under Section 96 of the Code shall commence from 17.01.2022, the date of application. The RP Ms. Prajakta Avil Menezes is directed to file report within ten days.

List the matter for further consideration on 07.03.2022

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)